

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-21/2008(Pt.)/ 1108 /A

From :- Smti. Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench.

Dated Guwahati, 21st February, 2025.

Sub:- **Casual leave.**

Ref:- No. HC (IB)-VIG/01/2025/106-09 dated 12.02.2025.

Sir,

With reference to the above, I am directed to inform you Shri Tageng Padoh, District & Sessions Judge, Khonsa, Tirap District, Arunachal Pradesh have been granted **casual leave on 18.02.2025 as well as restricted holiday on 19.02.2025, along with station leave permission w.e.f. 14.02.2025 to 20.02.2025.** The next senior most Judicial Officer available at the station would remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-21/2008(Pt.)/ 1109-1110 /A, dated , 21-02-25

Copy to:

1. Shri Tageng Padoh, District & Sessions Judge, Khonsa, Tirap District, Arunachal Pradesh.
2. The Project Manager, Gauhati High Court.

B
JT. REGISTRAR (VIGILANCE)

B